

persons violating the rules may also be initiated under Prevention of Food Adulteration Act, 1954 and P.M. Act, 1911.

(b) No licence of any hotel has yet been cancelled by the New Delhi Municipal Committee or Municipal Corporation of Delhi under their jurisdiction. However, 9277 prosecutions were lunched during 1991; and 9456 during 1992 (Upto October) against the health establishments by the Health Department of Municipal Corporation of Delhi.

(c) Adequate powers are available under the existing rules.

Canned/Packed Food Items

4802. SHRI GUMAN MAL LODHA:
SHRI S.B. THORAT:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether canned and packed food items contain some additives which are susceptible to cancer and other diseases on prolonged use;

(b) if so, the names of such additives; and

(c) the steps taken or proposed to be taken by the Government to ban them?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARADEVI SIDDHARTHA): (a) to (c). the Prevention of Food Adulteration Act & Rules permit only those additives in food including packed/ canned items which are safe.

New Divisional Offices

4803. SHRI C.K. KUPPUSWAMY: Will the Minister of RAILWAYS be pleased to state:

(a) the norms fixed for formation of a separate Divisional office in the Railways;

(b) whether such norms are followed uniformly; and

(c) if not, the steps taken to see that they are strictly adhere to?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) New Railway Divisions are set-up taking into consideration the size, workload, growth and pattern of traffic and other operational requirements of the existing divisions consistent with the needs of economy and efficiency.

(b) Yes, Sir.

(c) Does not arise.

[*Translation*]

Communications from MPs

4804. SHRI MOHAMMAD ALI SHRAF
FATMI:
KUMARI VIMLA VERMA:

Will the Minister of RAILWAYS be pleased to state:

(a) the number of letters/representations/ memoranda received by him from the Members of Parliament during the last six months.

(b) the number of the cases in which the acknowledgements were sent within 15 days and the number of the cases in which the final reply has not been sent so far;

(c) the reasons for not sending acknowledgements within 15 days and not sending the final reply within 3 months; and